WRITTEN A	NSWERS T	O STARRE	D QUESTIC	ONS

### GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

#### RAJYA SABHA STARRED QUESTION NO. 204 TO BE ANSWERED ON 04/08/2022

#### **OBSCENE FILMS ON TV CHANNELS**

\*204. DR. KANIMOZHI NVN SOMU:

#### Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether Government has received any complaints regarding obscene films being telecast on TV channels in the country;
- (b) if so, the details of complaints received during the last three years and the current year; and
- (c) the appropriate action taken by Government in this regard?

#### **ANSWER**

## MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (c): A Statement is laid on the Table of the House.

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# STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 204 FOR ANSWER ON 04.08.2022

(a) to (c): The Programme Code laid down under the Cable Television Networks (Regulation) Act, 1995, inter alia provides that no film can be telecast on television unless it has been certified by the Central Board of Film Certification (CBFC) as suitable for unrestricted public exhibition in India. Complaints relating to violation of the Programme Code are dealt with in accordance with the provisions of the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. Appropriate action is taken where violation is found.

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